

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Criminal) No(s). 46/2026

RAJNISH SIDHU

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 30595/2026 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 30591/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 10-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R. MAHADEVAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Application for permission to appear and argue in person is allowed.
2. It seems that the petitioner in person has lent his shoulders to some mischievous element, who, without any sense of responsibility, has indulged in making vague, wide, frivolous, malicious and scandalous allegations. On repeated queries, we find that the petitioner is a small-scale trader with a 10+2 qualification from a school in Ludhiana. The tone and tenor, the expressions, the language, the legal terminology and the purported constitutional principles sought to be raised cannot be the brainchild of the petitioner. However, we do not deem it necessary to hold a roving inquiry to identify the persons behind the filing

of this petition. It would suffice at this stage to dismiss this petition with a stern warning to the petitioner not to indulge in this kind of frivolous adventures. The Writ Petition is, accordingly, dismissed.

3. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR